

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 318

New IA-2208/2024, IA-1667/2024

In

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.... Petitioner/Applicant

Vs.

M/s. Shekhar Resorts Ltd. & Ors.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Abhishek Anand, Mr. Abhishek Sinha Adv.

ORDER

New IA-2208/2024

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the IA on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter **on 14.05.2024.**

IA-1667/2024

One week time granted as prayed for by Mr. Abhishek Anand, Ld. Counsel appearing for Applicant to bring on record the affidavit of service filed on 26.04.2024.

List the matter **on 14.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)